

**NATIONAL CONSUMER DISPUTES REDRESSAL COMMISSION
GOVERNMENT OF INDIA**

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Upbhokta Nyay Bhawan
'F' Block, GPO Complex, INA
New Delhi – 110023

No.A-2/Listing/NCDRC/2021

22nd April, 2021

NOTICE

1. In continuation of this Commission's earlier Notice of even number dated 18.04.2021 and keeping in view the alarming rise in the COVID-19 cases in the NCT of Delhi, the Hon'ble President, NCDRC is pleased to order, *inter-alia*, as under:-

"(i) The sittings in the National Commission have been suspended from 19th April, 2021 to 30th April, 2021. (1st and 2nd May, 2021 are holidays on account of Saturday and Sunday);

(ii) Only one Bench of the National Commission, presided by one Hon'ble Member to be nominated by the Hon'ble President on day-to-day basis, will function from 22nd April, 2021 till 30th April, 2021;

(iii) The Hon'ble Member, nominated by the Hon'ble President, will hear the matters through virtual hearing (Video Conferencing) from Home;

(iv)(a) The matters listed on 19th and 20th April, 2021, except the matters in which urgency is involved, shall be adjourned by the Registry to such dates, after 2nd May, 2021, in such a way that on any day there may not be more than 15 matters for final hearing, after giving advance notice of two weeks to the Counsel/Parties.

(b) The matters listed on 19th and 20th April, 2021, in which urgency is involved, will be listed on 22nd and 23rd April, 2021 respectively.

(v)(a) Similarly, the matters listed from 22nd April, 2021 to 30th April, 2021, in which urgency is involved, will be listed on the dates already fixed.

(b) The rest of the matters may be adjourned by the Registry to such dates, after 2nd May, 2021, in such a way that on any day there may not be more than 15 matters for final hearing, after giving advance notice of two weeks."

2. The single Member Benches constituted by the Hon'ble President from 22nd to 30th April, 2021 are as under:-



: 2 :

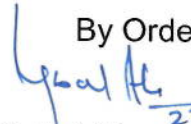
Sl. No.	Dates	Bench Number(s)
1.	22.04.2021	Bench No.3
2.	23.04.2021	Bench No.4
3.	26.04.2021	Bench No.5
4.	27.04.2021	Bench No.6
5.	28.04.2021	Bench No.1
6.	29.04.2021	Bench No.3
7.	30.04.2021	Bench No.4

3. Therefore, all are hereby informed that only extreme urgent matters, out of already listed matters on these dates, will be listed before the above mentioned Hon'ble Benches through Video Conferencing. The rest of the matters will be listed by the Registry to such dates, after 02nd May, 2021, after giving advance notice of two weeks.

4. Since there is a possibility that some matters in which urgency is involved may be overlooked by the Registry, the Counsel/Parties may approach the Joint Registrar, NCDRC through e-mail, jr.ncdrc@gov.in, for getting the matters listed, between the dates 22.04.2021 to 30.04.2021, in which **extreme urgency is involved**. The Counsel/Parties shall **specifically mention the grounds of urgency** in the said e-mail.

5. This notice will be in force till 30.04.2021.

6. This issues with the approval of the Hon'ble President.

By Order

(Iqbal Ahmed)
22/04/2021
Deputy Registrar

Copy to:

1. Sr. PPS to the Hon'ble President.
2. PS to Hon'ble Member(s) – with a request to bring the contents of the Notice to the knowledge of the Hon'ble Member(s).
3. Deputy Registrar, AR(CC), AR(Listing), AR(FA), AR(Admin.), OSDs(RP)
4. Court Masters (Non-shorthand)
5. Notice Board
6. SO (IT) – for uploading the Notice on the website of NCDRC.